

Reserved.

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 28th day of May 2003.

Review Application no. 94 of 2002
in
Original Application no. 1647 of 2001.

Hon'ble Maj Gen K.K. Srivastava, Member-A
Hon'ble Mr. A.K. Bhatnagar, Member-J.

Amar Nath Rai & Ors ... Applicants

By Adv : Sri D.K. Singh

Versus

Union of India & Ors ... Respondents

By Adv : Sri K.P. Singh

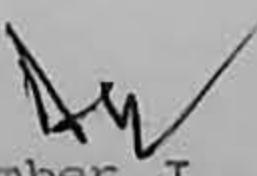
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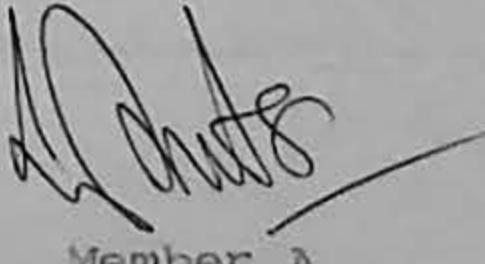
Hon'ble Maj Gen K.K. Srivastava, Member-A.

This review application has been filed under Rule 17 of CAT (Procedure) Rules 1987, for review of the order dated 21.3.2002 passed in OA no. 1647 of 2001. Learned counsel for the applicants has filed delay condonation application alongwith review application on 18.9.2002. No sufficient ground for condonation of delay has been advanced. The review application is liable to be dismissed on the ground of limitation alone.

2. The main ground taken for the review by the applicants is that the OA was dismissed in default on 21.3.2002. We have perused order dated 21.3.2002. The OA no. 1647 of 2001 has been decided on merits and the contention of the applicants that the OA has been dismissed in default is totally misconceived. It is not a case of dismissal in default and no sufficient reasons have been given for recalling the order. On perusal of order dated 21.3.2002 we do not find any error apparent on the face of record.

3. In view of the above this review application is rejected.


Member J


Member A

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